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(4)

Mentioning

Court-II

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**C.P. No. 53 /2017**  
CP-1000/2016, HC

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh**  
**Hon'ble Member (T) Shri S.Vijayaraghavan**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>th</sup> February, 2017, 10.30 A.M**

Name of the Company		Dalmia Securities Pvt.Ltd	
Under Section		<b>391(2), 394</b>	<b>Amalgamation</b>
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr D.N. Sharma )  
2. Mr T. Khastur ) Adv for petitioner

*[Signature]*  
15/2/17

**ORDER**

Ld. Counsel for the petitioner informed that the Central Government has filed affidavit. The original affidavit is not in our record. Petitioner's Counsel also submitted that No Objection Certificate has been issued by the Reserve Bank of India. The petitioner's Counsel is directed to file an affidavit annexing the Affidavit of Central Government and NOC of RBI.

List the matter on 20/02/2017 for hearing.

*[Signature]*  
(S. Vijayaraghavan)  
Member (T)

*[Signature]*  
(Vijai Pratap Singh)  
Member (J)